

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 132 OF 2015**

**&**

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**Dated: 19<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Atria Brindavan Power Ltd.**

**.... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s)

:

Mr. Anantha Narayana M.G.

Counsel for the Respondent(s)

:

Mr. Mohit Chadha for R-2

Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Mr. Ishaan Mukherjee for R-3 to R-4

**ORDER**

Learned counsel for the Respondents seek four weeks time to file reply. They may file the same on or before 17.02.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 03.03.2016 after serving copy on the other side.

List the matter on **11.03.2016**.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk